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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**




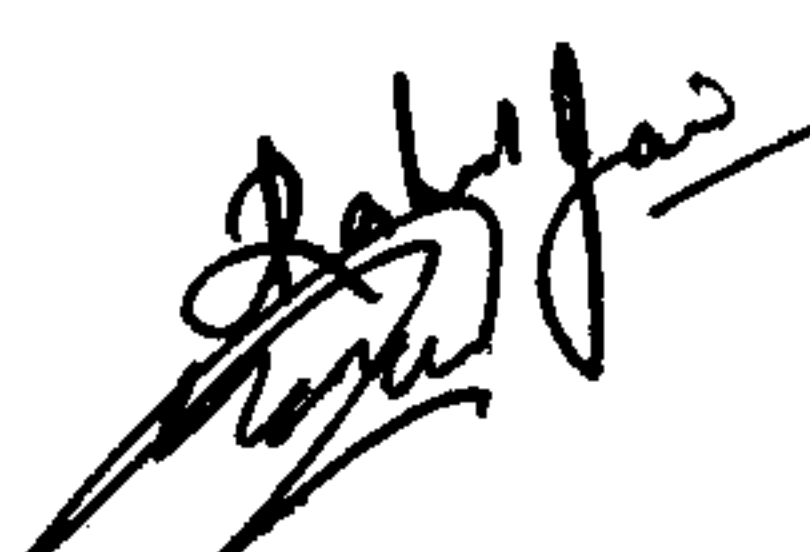
C.P. (I.B) No. 55/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018**

Name of the Company: Oasis Infrastructure Pvt Ltd.
V/s.
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ARPIT SINGHVI	ADVOCATE	PETITIONER	
2.	Chetan Kapadia	Advocate	Respondent	  
	Sachin Chandarana	Advocate		
	Rashid Boatwala	Advocate		
	Rahul Jain	Advocate		
	Ujwal Trivedi	Advocate		

ORDER

Learned Advocate Mr. Arpit Singhvi i/b Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/Petitioner. Learned Advocate Mr. Chetan Kapadia with Learned Advocate Mr. Sachin Chandarana with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Ujwal Trivedi with Learned Advocate Mr. Rahul Jain i/b Learned Advocate Mr. Anip Gandhi present for Respondent

Proof of dispatch of copy of petition on Respondent filed.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent counsel reported that Respondent is not filing its objections.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL